

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASHAPURA OPTIONS PRIVATE LIMITED**RELEVANT PARTICULARS**

1	Name of corporate debtor	ASHAPURA OPTIONS PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	10.07.2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2008PTC184487
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	901, 9 th Floor, Hallmark Business Plaza, Gurunanak Hospital Road, Bandra (E), Mumbai-400 051, MH.
6	Insolvency commencement date in respect of Corporate Debtor	30.03.2023 (Order received on 31.03.2023)
7	Estimated date of closure of insolvency resolution process	27.09.2023 , being 180 th day from the receipt of the CIRP order.
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bijendra Kumar Jha Reg. No. IBBI/IPA-001/IP-P00712/2017-2018/11227
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 2B/1804, Dreams Complex, LBS Marg, Bhandup (West), Mumbai-400 078. Email Id : cabkj12@gmail.com
10	Address & e-mail to be used for correspondence with the interim resolution professional	Address : Stress Credit Resolution Private Limited, G-7, Satyam Shivam Sunderam CHS., Sion Circle, Sion East, Mumbai 400022. Email Id : ashapura.cirp@gmail.com
11	Last date for submission of claims	14.04.2023 , being 14 th day from the receipt of the CIRP order
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web link : www.stresscredit.com (b) Not Applicable

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of a corporate insolvency resolution process of **ASHAPURA OPTIONS PRIVATE LIMITED** on 30th March 2023 (Order received on 31.03.2023).

The creditors of **ASHAPURA OPTIONS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **14th April 2023** to the interim resolution professional at the address mentioned against **Entry No. 10**.

The relevant forms can be downloaded from the website **www.stresscredit.com**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-


Bijendra Kumar Jha

Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P00712/2017-2018/11227

Date : 3rd April 2023

Place : Mumbai

AFA valid up to 31.10.2023